

SHRI YADVENDRA DATT: Since Mr. Advani is not here, I would request you to allow this question under your discretion.

MR. SPEAKER: No. He will not be there.

SHRI YADVENDRA DATT: Last time, you allowed a question like this. He will be coming.

MR. SPEAKER: No. Next question.

SHRI MANORANJAN BHAKATA: Why did you not allow me to put a question?

[*Translation*]

MR. SPEAKER: Please don't short, take your seat.

(*Interruptions*)

[*English*]

MR. SPEAKER: You please take your seat.

(*Interruptions*)

SHRIMANORANJAN BHAKATA: I have been watching that you are depriving me to put a question all the time. (*Interruptions*)

MR. SPEAKER: You cannot browbeat me like this. I will permit you only when you catch the eyes of the Speaker. Please take your seat.

(*Interruptions*)

SHRI MANORANJAN BHAKATA: It is unfortunate that you are depriving a member from the Union Territory to put a question all the time. (*Interruptions*)

MR. SPEAKER: You should not enter into an argument with the Speaker. Please take your seat.

Next question. Mr. Ramanna Rai.

Implementation of Wage Hike Award to Workers of Aralam Farm in Kerala

§967. SHRI M. RAMANNA RAI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether government are aware that the management of Aralam Farm in Kerala is not implementing the decision of the Supreme Court about wage hike award to workers; and

(b) if so, what remedial measures Government intend to take?

[*Translation*]

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) and (b). A Statement is laid on the Table of the House.

STATEMENT

The workers of the Aralam Farm in Cannanore district of Kerala were in dispute with the Management over wages. The matter was referred to the Industrial Tribunal at Calicut, which made an award in June, 1978. Aggrieved by the award, the Management approached the Honourable High Court of Kerala by a Writ Petition in December, 1978. The High Court rejected the Writ Petition and the Management then approached the Hon'ble Supreme Court through a Special Leave Petition filed in February, 1984. This Special Leave Petition was not admitted by the Supreme Court vide its Order dated 5.5.1986. Since the issue of fixation of pay in terms of the award was disputed between the Management and the workers, clarification was sought from the Industrial Tribunal which gave its clarification in November, 1989.

In view of the financial implications of the Tribunal Award, and the Aralam Farm's precarious financial condition, the Management and all the Unions, representing differ-

ent sections of workmen, further negotiated the issue and arrived at bipartite Memorandum of Settlement on 7.4.1990 for implementing the Award.

[*English*]

SHRI M. RAMANNA RAI: The answer of the hon. Minister shows that the dispute started in the year 1975 or so. After 15 years, it came to an end.

But, of course the dispute started where there was another Government and the dispute came to an end when there is a new Government. The main point is in this case the Aralam Farm is a farm directly under the control of the Central Government. The dispute is regarding the increase of wages. In this case the Central Government or the Aralam Farm took the matter to the High Court and the High Court rejected the contention of the management. Thereafter the management took the matter to the Supreme Court.

MR. SPEAKER: Put your questions.

SHRI M. RAMANNA RAI: My point is even though this a simple labour dispute the management is directly under the Union Government and the matter was taken to the Supreme Court.

MR. SPEAKER: Will you please put your question?

SHRI M. RAMANNA RAI: My point is, the workers are harassed by this method. Now this matter has been settled. It shows that the management is a reactionary management. I want to know if the Government is going to replace the personnel of the management of the Aralam Farm so that a proper functioning of the farm can be ensured, at least in the future.

[*Translation*]

SHRI NITISH KUMAR: Mr. Speaker, Sir, all the details regarding, the year of dispute, decisions taken by the Industrial Tribunal, the High Court and the Supreme

Court have been given in the reply. All the things have been mentioned. On 7th of April, 1990, a memorandum of settlement was reached between the Management and the three recognised unions—C.I.T.U., I.T.U.C. and another union and it was signed by the C.P.I.(M) M.L.A. on behalf of I.T.U.C. and the Award was implemented. This is the present situation.

[*English*]

SHRI M. RAMANNA RAI: This is a very good thing. Now, they have come to a settlement after I gave the question here. Anyhow, it leads to one things, that is, the Central Government has got a large number of public sector industries and the number of employees runs into lakhs. Now, if the Central Government deals with its workers like this in this way, what will happen to the workers of the private sector? "So, my request is that the Central Government may have a permanent machinery to settle disputes of this nature in future so that the Central Government can show to the private sector management how to deal with the workers.

[*Translation*]

SHRI NITISH KUMAR: Mr. Speaker, Sir, there is already a tribunal to settle such disputes. So that is no need to do anything separately.

Deaths Due to Insecticides in Uttar Pradesh

*968. DR. MAHADEEPAK SINGH SHAKYA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether several persons have died due to insecticide in Uttar Pradesh since 1986; and

(b) if so, the preventive steps taken by Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) and (b). A statement is laid on the Table of the House.